

(c) if so, what was their nature and Government's subsequent decision thereon?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). The delegation requested that Articles 336 and 337 of the Constitution may be revived and in any case the grants for Anglo-Indian educational institutions and the employment opportunities formerly open to them may be continued. While the revival of the Articles seemed to me to be not feasible, I expressed my sympathy with their request. I told them that I had already advised the State Governments to continue the grants and assistance to these institutions and the Railway Ministry had also agreed to consider the question of their employment sympathetically.

Hard Coke Supply to Madras

*427. **Shri Narasimhan:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is acute shortage of hard coke required by the Foundry Industry in Madras;

(b) whether Madras Government have requested the Centre for permission to set up a coke oven plant; and

(c) whether Government will place broad details of the proposals on the Table?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) There has been a short supply because of difficulties of movement from Bengal/Bihar.

(b) and (c). The Madras Government have a proposal for setting up a coke oven plant, but the details of the scheme have not been worked out so far.

National Book Trust

*428. **Dr. Vijaya Ananda:** Will the Minister of Education be pleased to state:

(a) whether the National Book Trust has presented any Annual Reports since 1st August, 1958;

(b) if so, whether copies thereof will be laid on the Table; and

(c) if not, why these Reports have not so far been submitted?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (c). The Trust has prepared a consolidated report on the first three years of its activities from 1st August, 1957 to 1st September, 1960. This report has been circulated among the Trustees for comments. On receipt of the comments, it will be finalised and printed. Copies will thereafter be placed in the Parliament Library.

Violation of Foreign Exchange Regulations

*429. { **Shrimati Renu Chakravartty:**
Shri S. M. Banerjee:
Shri P. G. Deb:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that one of the Directors of State Bank of India is involved in foreign exchange regulation violation case;

(b) if so, the details thereof;

(c) whether prosecution has been launched against him; and

(d) whether he is also a member of the Life Insurance Corporation Board?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) The matter is under investigation by the Director of Enforcement, Foreign Exchange Regulations and as such, it is not advisable to disclose details at this stage. Any such premature disclosure might hamper investigation.

(c) No; the action to be taken will be decided by the Director of Enforcement after the investigation is completed.

(d) Yes, Sir.